

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 24.08. 2017

S.T. Appeal No. 222 of 2011 – SM

(Arising out of order-in-appeal No. 457 -464(CB)ST/JPR-II/2010 dated 08.12.2010 passed by the Commissioner (Appeals) Central Excise, Jaipur-II).

M/s Sarda Gums & Chemicals Appellant

Vs.

CCE, Jaipur-II Respondent

Appearance:

None for the appellant
Sh. K. Poddar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 56328/2017

Per: **Ashok Jindal:**

When the matter was called none appeared on behalf of the appellant nor any adjournment request have been received. Records has been perused. It was found that first time the matter was listed for final hearing on 20.09.16 and thereafter on 28.09.16, 22.02.17, 17.04.17, 16.06.17 and today. Only once on 22.12.16 one Sh. Kumar Vikram, Advocate marks as proxy Counsel and sought adjournment. In that circumstances, appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non prosecution. The appellant is at liberty to file restoration of appeal within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant

